

आयकर अपीलीय अधीकरण, न्यायपीठ – “C” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “C” BENCH: KOLKATA
 (समक्ष) श्री ए. टी. वर्की, न्यायीक सदस्य एवं डॉ. अर्जुन लाल सैनी, लेखा सदस्य)
 [Before Shri A. T. Varkey, JM & Dr. A. L. Saini, AM]

I.T.A. No. 649/Kol/2019
Assessment Year: 2008-09

The Peerless General Finance & Investment Co. Ltd. (PAN: AABCT 3043 L)	Vs	D CIT, Circle-3(1), Kolkata
Appellant		Respondent
For the Appellant		Ms. Puja Somani, ACA
For the Respondent		Dr. P. K. Srihari, CIT(DR)
Date of Hearing		17.12.2019
Date of Pronouncement		20.12.2019

ORDER

Per Shri A.T.Varkey, JM

This is an appeal preferred by the assessee against the action of the CIT(A)-5, Kolkata dated 21.01.2019 u/s. 250 of the Income Tax Act, 1961 (hereinafter ‘the Act’) for Assessment Year (hereinafter ‘AY’) 2008-09.

2. At the outset itself the Ld. Counsel for the assessee submitted that the appellant would like to withdraw the appeal.
3. The Ld. DR does not have any objection. Therefore, we allow the prayer of the assessee and the appeal is treated to have been dismissed as withdrawn.
4. In the result, appeal of the assessee is dismissed.

Order is pronounced in the open court on 20th December, 2019.

Sd/-

(Dr. A. L. Saini)
Accountant Member

Sd/-

(Aby. T. Varkey)
Judicial Member

Dated :20th December, 2019

Bidhan (P.S.)

Copy of the order forwarded to:

1. Appellant – The Peerless General Finance & Investment Co. Ltd.,
Peerless Bhavan, 3, Esplanade East, Kolkata-700 069.
2. Respondent – DCIT, Circle-3(1), Kolkata.
3. CIT(A)-5, Kolkata. (sent through e-mail)
4. CIT , Kolkata
5. DR, ITAT, Kolkata. (sent through e-mail)

/True Copy,

By order,

Assistant Registrar